

(c) The following broad guidelines are kept in view for selecting feature films for import:

1. The film should provide good, healthy and wholesome entertainment to the public.
2. Films, the thematic content of which may have the effect of undermining our national institution and our value system should not be imported, even if they are otherwise of good quality and not objectionable from the Censor's point of view.
3. The films imported should be of high quality both technically and in terms of the cinematic art.
4. They should not depict violence, nudity or sex
5. They should contribute to the healthy development of the public taste and the promotion of goodwill and harmony among all sections of the people and among peoples of different countries.

12 00 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION, NEW DELHI AND 1973-74 WITH AUDIT REPORT AND REVIEW AND ANNUAL REPORT OF HINDUSTAN MACHINE TOOLS LTD, BANGALORE FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1973-74 together with the Audit Report

thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-10511/76].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1974-75
- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-10512/76].

TWENTY-FIFTH REPORT OF UPSC FOR 1974-75 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) I beg to lay on the Table—

(1) A copy of the Twenty-fifth Report (Hindi and English versions) of the Union Public Service Commission for the period 1st April, 1974 to 31st March, 1975, under article 323(1) of the Constitution

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-10513/76].

ANNUAL REPORT OF PRAGA TOOLS LTD., SECUNDERABAD FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga

Tools Limited, Secunderabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619 of the Companies Act, 1956. [Placed in Library. See No. LT-10514/76].

REVIEW AND ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1974-75

कक्षा मंत्रालय में उपसत्री (प्रो. सिद्धेश्वर प्रसाद) : मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक एक प्रति समा पटल पर रखना हूँ :

- (i) राष्ट्रीय परियोजना निर्माण निगम लिमिटेड, नई दिल्ली के वर्ष 1974-75 के कार्य-करण की सरकार द्वारा स्वीकृति ।
- (ii) राष्ट्रीय परियोजना निर्माण निगम लिमिटेड, नई दिल्ली का वर्ष 1974-75 का वार्षिक प्रतिवेदन, लेखा-परीक्षण लेखे तथा उन पर नियंत्रक-महाविद्यालयीय की टिप्पणियाँ ।

[Placed in Library. See No. LT-10515/76.]

RUBBER (AMENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAF SINGH). I have to lay on the Table a copy of the Rubber (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 241 in Gazette of India dated the 21st February, 1976, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-10516/76].

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12.02 hrs.

COMMITTEE ON ABSENCE OF MEMBERS
TWENTY-FIFTH REPORT

SHRI PURUSHOTTAM KAKODKAR (Panjim): I beg to present the Twenty-fifth Report of the Committee on Absence of Members from the Sittings of the House.

COMMITTEE ON PUBLIC UNDERTAKINGS

EIGHTY-FIRST REPORT

SHRI DAMODAR PANDEY (Hazari-bagh): I beg to present the Eighty-first Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Sixty-seventh Report on Fertilisers and Chemicals Travancore Limited

12.03 hrs.

STATEMENT RE. AGREEMENT BETWEEN INDIA AND SRI LANKA ON MARITIME BOUNDARY IN GULF OF MANAAR AND BAY OF BENGAL

THE MINISTER OF EXTERNAL AFFAIRS (SHRI YESHWANTRAO CHAVAN): I rise to place before the House the two agreements that have been signed with Sri Lanka on 23rd March, 1976 in New Delhi. The first Agreement relates to the Maritime Boundary between India and Sri Lanka in the Gulf of Manaar and the Bay of Bengal and Related Matters. Consequent upon the signing of the Agreement, there was also an exchange of Letters regarding the regulation of fishing by Sri Lanka fishing vessels in the Wadge Bank. This Exchange of Letters also constitutes an agreement between the two countries.

The maritime boundary between India and Sri Lanka in the Palk Bay was settled by a similar Agreement in June 1974. With the Signing of